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Part IV—Section 2

Tamil Nadu Acts and Ordinances

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 24th January 2018, and is hereby published for general information:—

ACT No. 1 OF 2018.

An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty- eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 1st day of July 2017.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Tamil Nadu Act XX of 1951.

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(3) in sub-section (3),-

(a) in clause (a), for the expression “four thousand rupees per mensem”, the expression “ten thousand rupees per mensem” shall be substituted;

(b) in clause (b), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted.

Amendment of section 4.

3. In section 4 of the principal Act,-

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”. the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(3) in sub-section (3), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(4) in sub-section (4),-

(i) in clause (a),-

(a) in sub-clause (i), for the expression “four thousand rupees per mensem”, the expression “ ten thousand rupees per mensem” shall be substituted;

(b) in sub-clause (ii), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted;

(ii) in clause (b),-

(a) in sub-clause (i), for the expression "three thousand and five hundred rupees per mensem", the expression "seven thousand and five hundred rupees per mensem" shall be substituted;

(b) in sub-clause (ii), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted;

4. In section 6-A of the principal Act,-

Amendment of
section 6-A.

(1) in sub-section (1), for the expression "eight thousand rupees per mensem", the expression "thirty thousand rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "eight thousand rupees per mensem", the expression "thirty thousand rupees per mensem" shall be substituted;

(3) in sub-section (3), for the expression "ten thousand rupees per mensem", the expression "fifteen thousand rupees per mensem" shall be substituted;

(4) in sub-section (4),-

(a) in clause (i), for the expression "three thousand and five hundred rupees per mensem", the expression "seven thousand and five hundred rupees per mensem" shall be substituted;

(b) in clause (ii), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted.

5. In section 12 of the principal Act,-

Amendment of
section 12.

(1) in sub-section (1), in clause (a), for the expression "eight thousand rupees per mensem", the expression "thirty thousand rupees per mensem" shall be substituted;

(2) in sub-section (1-A), for the expression "seven thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(3) in sub-section (1-AA), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted;

(4) in sub-section (4-B), for the expression "five thousand rupees per mensem", the expression "seven thousand and five hundred rupees per mensem" shall be substituted;

(5) in sub-section (4-D), for the expression "rupees two thousand and five hundred per mensem", the expression "five thousand rupees per mensem" shall be substituted;

(6) in sub-section (4-E), for the expression "rupees twenty thousand per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted.

Amendment of
section 12-B.

6. In section 12-B of the principal Act, in sub-section (1), for the expression "twelve thousand rupees per mensem", the expression "twenty thousand rupees per mensem" shall be substituted.

(By order of the Governor)

S.S. POOVALINGAM,
Secretary to Government,
Law Department.